

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 145 of 2011 &
I.A. No. 229 of 2011

Dated :18th October, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

The Chairman TNEB & Ors.

... Appellant(s)

Versus

M/s Ind. Barath Thermal Power Ltd. & Anr.

...Respondent(s)

Counsel for the Appellant(s):

Mr. S. Vallinayagam

Counsel for the Respondent(s):

Mr. Rahul Balaji for R.1

ORDER

The learned counsel for the Appellant has not filed Rejoinder yet, despite the opportunity being given. Therefore, post the matter for hearing on **20.10.2011**. In the meantime, it is open to the learned counsel for the Appellant to file the Rejoinder after serving copy on the other side.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/SS